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MCRC-38857-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

## HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 8<sup>th</sup> OF SEPTEMBER, 2025

## MISC. CRIMINAL CASE No. 38857 of 2025

# RAJ Versus

### THE STATE OF MADHYA PRADESH

Appearance:

Ms. Bhavi Rathore - Advocate for the applicant.

Shri Tarun Pagare - G.A. for State.

#### **ORDER**

- 1] They are heard and perused the case diary.
- 2] This is the applicant's second bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.334/2024 registered at Police Station MIG, District-Indore (MP) for offence punishable under Sections 8/21 of N.D.P.S. Act. The applicant is in custody since 24.06.2024. His first bail application M.Cr.C. No.15857 of 2025 was dismissed by this Court on 02.05.2025 with liberty to renew the prayer after completion of three months in custody from the said order.
- 3] The allegation against the applicant is that he was also involved in the aforesaid case, wherein from the joint possession of applicant and co-accused Vishal 550 grams of Brown Sugar has been seized, the commercial quantity of which is 250 grams.
- 4] Counsel for the applicant has submitted that the it has already been more than three months since the last rejection, and the applicant is lodged in jail since 24.06.2024. It is also submitted that co-accused Vishal has already been granted bail by this Court in M.Cr.C. No.23663 of 2025 dated 13.08.2025, and the case of the present

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applicant is akin to that of co-accused Vishal. Thus, it is prayed that the application be allowed.

- 5] Counsel for the State has opposed the prayer, however, it is not denied that
- co-accused Vishal has already been granted bail.
- 6] On due consideration of submissions and on perusal of the case-diary as also

the order passed in the case of co-accused Vishal, this Court is inclined to allow the

present application.

7] Accordingly, maintaining the parity, without commenting on the merits of the

case, the application filed by the applicant is hereby allowed. The applicant is directed

to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/-

(Rupees Twenty Five Thousand) with one solvent surety of the like amount to the

satisfaction of the trial Court for his/her regular appearance before the trial Court

during trial with a condition that he / she shall remain present before the court

concerned during trial and shall also abide by the conditions enumerated under Section

437 (3) Criminal Procedure Code, 1973.

8] Accordingly, the application is allowed and disposed of.

C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Pankaj